

Statement-II

**Compensation Package for Accredited Social Health Activities
(ASHA)**

Sl. No.	Head of Compensation	Suggested Compensation (in Rs.)/per case
1.	JSY-Institutional Delivery (rural) LPS Urban	350 for ASHA and 250 for ref. transport 200
2.	Motivation for Tubectomy/ Motivation for Vasectomy/NSV	150/200
3.	Immunization Session	150
4.	Pulse Polio Day-if it is full day work it should be Rs. 75	75
5.	Organizing Village Health Nutrition Day	150
6.	DOTS	250
7.	Household toilet promo, Fee	75
8.	Detection, referral, confirmation and registration of Leprosy case/after complete treatment for PB Leprosy Cases/after complete treatment for MB Leprosy cases	100/200/400

Medical care for pensioners

2858. SHRI VARINDER SINGH BAJWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is a 676 large number of Central Government pensioners, other than from the Railways and Armed Forces, who are getting a meagre medical allowance of Rs. 100/- per month w.e.f. 1st December 1997, in fact, badly need proper medical facilities and care;

(b) if so, what according to Government's estimate is their number and whether there is any proposal under Government's consideration to provide them with suitable medical care as has been done in the case of Armed Forces pensioners a few years ago to get cashless treatment for which reimbursement is made by Government to Government/private hospitals etc.;

(c) if so, by when that is likely to be done; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIDINESH TRIVEDI): (a) to (d) Fixed Medical Allowance (FMA) is paid for meeting day to day OPD expenses of pensioners residing in non-CGHS areas. Such pensioners can get CGHS

cards made in a city covered by the CGHS nearest to their residences. This will enable them to obtain planned inpatient treatment in empanelled hospitals by obtaining referrals to the hospitals through the CGHS. The details about the number of Central Government pensioners getting Fixed Medical Allowance (FMA) are not maintained by the Ministry of Health and Family Welfare. Government is exploring the possibility of introducing a health insurance scheme for Central Government servants and pensioners, which has not yet been finalized. An Expression of Interest was floated by the Ministry of Health and Family Welfare. 14 responses were received from insurance agencies (both public and private sector agencies); insurance consultants and the same have been examined. After the parameters of the scheme are frozen, bids will be invited that would eventually reveal the viability of such a scheme. Therefore, at present, no specific time-frame can be committed for the implementation of the scheme.

Central Assistance for Karnataka under CSS

2859. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of proposals submitted by the State Government of Karnataka for Central assistance under Centrally-Sponsored Schemes (CSS) at present pending with Department of AYUSH; and

(b) the details of each proposal and by when they are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIDINESH TRIVEDI): (a) and (b) Presently, five proposals for providing Central assistance under CSS are pending with this Department. The details are given in Statement.

Statement

(i) Upgradation of the existing AYUSH Hospitals in Karnataka

The State Government of Karnataka has sent a proposal for Rs.5945.25 lakhs on 09.12.2009. Proposal is under process and will be considered subject to availability of funds at RE stage.

(ii) Financial assistance for supply of essential drugs to 654 AYUSH Dispensaries

A proposal for Rs.163.50 lakhs has been approved in principle. The amount will be sanctioned after getting additional details from State Government.

(iii) Govt. Ayurveda Medical College, Bangalore

Advance copy of a proposal for Rs.215.91 lakhs as Grants-in-aid has been received on 30.12.2008. This will be considered after it is received duly forwarded by the State Government alongwith pending Utilization Certificates, as required under the guidelines.